To,
The Commissioner of Food Safety/Officer-In-Charge for Food Safety
All States/UTs

Subject: Requirement of 'No Objection Certificate (NOC)' from Central Ground
Water Authority (CGWA) as pre-requisite for grant/renewal of FSSAI
License -reg.

Sir/Madam,

In compliance of the direction of the National Green Tribunal in respect of the
extraction of groundwater by existing/newly established industries, it has been decided
that:

(i) All FBOs extracting ground water shall have to apply online to CGWA by 31st
December, 2017 for obtaining NOC (http://www.cgwa-
noc.gov.in/LandingPage/index.htm). However, in respect of States/UTs
which have their own legislation on water and where CGWA does not
entertain applications for permission to extract ground water, the FBOs are
required to apply to the appropriate agency in State/UT Government
concerned for such NOC.

(ii) A copy of the NOC shall have to be submitted by FBOs to Central Licensing
Authorities/State Licensing Authorities at the time of new
application/renewal of license under FSS Act, 2006. License/registrations
shall not be granted/renewed in the absence of NOC for extraction of ground
water from CGWB &/or the appropriate State/UT authorities.

2. This issues with the approval of the Competent Authority in continuation of this

Yours faithfully,

[Signature]
Deputy Director (RCD)
Tel.23237433(O)

Copy to:
1. Sh. Akhil Kumar, Chairman and Joint Secretary, (A&GW), Room No. 403, Shram
   Shakti Bhawan, Rafi Marg, Ned Delhi-110001;
2. Sh. K.C. Naik, Member Secretary, Central Ground Water Authority (CGWA), West
   Block-2, Wing-3, Sector-1, R.K. Puram, New Delhi-110066
3. Shri Sh. A.K. Sharma, DDG (Certification), Bureau of Indian Standards (BIS), 9
   Bahadur Shah Zafar Marg, New Delhi-110002. To take necessary action and to
   intimate all such FBOs to obtain NOC form CGWA engaged in using ground
   water.
4. All Central Licensing Authorities, FSSAI
5. CITO-w.r.t. upload on FSSAI website